

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 4054 of 2020

Avinash Ganjhu @ Aditya Jee Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Birendra Kumar, Advocate

For the Opposite Party : Mr. Saket Kumar, A.P.P.

3/29.07.2020 Heard the parties.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Chanho P.S. Case No. 115 of 2018 corresponding to G. R. No. 53 of 2019.

The prayer for bail of the petitioner was earlier rejected in B. A. No. 1297 of 2019 with a liberty to renew his prayer for bail, if the trial is not concluded within a period of one year.

It appears that out of 12 charge-sheeted witnesses, only one witness has been examined. The allegations reveal that from the petitioner SLR rifles and catridges were recovered. It appears that one of the co-accused namely, Kamlesh Ganjhu @ Ankit Jee has been granted bail by this Court in B. A. No. 1337 of 2020. The petitioner is in custody since 05.11.2018.

Regard being had to the aforesaid facts, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned J. M. 1st class, Ranchi in connection with Chanho P.S. Case No. 115 of 2018 corresponding to G. R. No. 53 of 2019.

(Rongon Mukhopadhyay, J)